Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting of NC-V due for 10.07.2008 but actually held on 17.07.2008

The Meeting No. 15/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) which was due for 10.07.2008 but actually held on 17.07.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. Naresh Kumar, Assistant Director	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 15/84-ALC3/2008 **MEETING DATE** : 10.07.2008

Online cases.

	Case No.:1/5/84-ALC3/2008	Party Name: CELEBRITY FASHIONS PVT. LTD.	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
	HQ File :01/84/050/00071/AM09/	RLA File :04/24/040/00072/AM05/	Lic.No/Date:0410058281 14.06.2004	Defer Date: 21.08.2008
1	Decision: The Committee consid	ared the case as per agenda alor	agwith other relevant papers	and observed

||Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 21.08.2008.

2	Case No.:2/5/84-ALC3/2008	Party Name:CELEBRITY FASHIONS PVT. LTD.		Status: Deferred	
	HQ File :01/84/050/00072/AM09/	RLA File :04/24/040/00073/AM05/		Defer Date: 21.08.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 21.08.2008.				

Case No.:3/5/84-ALC3/2008	1	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
HQ File :01/84/050/00073/AM09/		Lic.No/Date:0410058290 14.06.2004	Defer Date: 21.08.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 21.08.2008.

4			1 -	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
		HQ File :01/84/050/00074/AM09/		Lic.No/Date:0410058443 16.06.2004	Defer Date: 21.08.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observant status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing 21.08.2008.				

		5	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
	HQ File :01/84/050/00075/AM09/		Lic.No/Date:0410058444 16.06.2004	Defer Date: 21.08.2008
5	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed			

that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 21.08.2008.

Case No.:6/5/84-ALC3/2008			Status: Deferred
HQ File :01/84/050/00076/AM09/		1	Defer Date: 21.08.2008

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ľ	6	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed
		that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided
		to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on
		21.08.2008.

7	Case No.:7/5/84-ALC3/2008	1 3	I	Status: Deferred	
	HQ File :01/84/050/00077/AM09/		1	Defer Date: 21.08.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 21.08.2008.				

	Case No.:8/5/84-ALC3/2008	Party Name:NIYAZ APPARELS	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
	HQ File :01/84/050/00078/AM09/	RLA File :04/24/040/00106/AM05/	Lic.No/Date:0410060366 21.07.2004	Defer Date: 21.08.2008
Decision: The Committee considered the case as per agenda alongwith other relevant papers and obs				and observed

that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 21.08.2008.

Case N	No.:22/5/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
HQ File	e :01/84/050/00092/AM09/	RLA File :35/24/040/00064/AM07/	Lic.No/Date:3510020622 14.03.2007	Defer Date: 21.08.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 21.08.2008.

		Case No.:561/24/83-ALC1/2007	Party Name:ORGANON (INDIA) LIMITED	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Transferred
		HQ File :01/83/050/00229/AM08/		Lic.No/Date:0210100455 01.05.2007	
10	Decision: The Committee considered the case as per agenda alongwith other relevant papers are that import/export items against the A/A in question fall under the purview of DES-IV Section (NC-I it has been observed that ITC (HS) code of export product given therein has been mentioned				-IV). However
		42515005. In view of this Comm	ittee decided to transfer the case	to DES-IV Section under inf	timation to the

Case No.:612/24/83-ALC1/2007	1 3	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Approved
HQ File :01/83/050/00363/AM08/		Lic.No/Date:0210100890 18.05.2007	
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this is a repeat adhoc norms for which NC had earlier fixed the norms by allowing the item of import with

lfirm.

8% wastage with a direction to R.A to issue A/A of similar basis for one year and firm was also advised for taking follow up action for conversion of adhoc norms into SION for this import export item through concerned Export Promotion Council. The necessary action is still awaited from them.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:795/24/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Approved
	HQ File :01/83/050/00753/AM08/	RLA File :02/24/040/00124/AM08/	Lic.No/Date:0210102434 17.07.2007	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and obset that this is a repeat adhoc norms for which NC had earlier fixed the norms by allowing the item of import 8% wastage with a direction to R.A to issue A/A of similar basis for one year and firm was also advise taking follow up action for conversion of adhoc norms into SION for this import export item through concern Export Promotion Council. The necessary action is still awaited from them. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

		Party Name: KE-TECHNICAL TEXTILES PVT.LTD.	I I	Status: Approved	
	HQ File :01/83/050/00754/AM08/	RLA File :02/24/040/00125/AM08/	Lic.No/Date:0210102442 17.07.2007		
13	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this is a repeat adhoc norms for which NC had earlier fixed the norms by allowing the item of import with 8% wastage with a direction to R.A to issue A/A of similar basis for one year and firm was also advised for taking follow up action for conversion of adhoc norms into SION for this import export item through concerned Export Promotion Council. The necessary action is still awaited from them. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:8/8/84-ALC3/2008

Party Name:SHILPA LEATHERS

Meet No/Date:15/84-ALC3/2008

Status:

			10.07.2008	Deferred
14	HQ File :01/84/050/00109/AM09/		1	Defer Date: 31.07.2008
	Decision: The Committee considered the case as per agenda along with other relevant papers and decided t			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link earlier relevant file of the firm wherein norms have been fixed for similar items and if not fixed refer the case to DC (MSME) for their comments. It was therefore decided to defer the case for re-listing on 31.07.2008.

Case No.:12/8/84-ALC3/2008	Party Name:TECHNO FLEX INDUSTRIES,	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Rejected	
HQ File :01/84/050/00113/AM09/	Lic.No/Date:0710057150 25.04.2008			
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from firm is still awaited. It was therefore decided to reject the case.				
RLA may take suitable co	onsequential action accordingly.			

	Case No.:3/10/84-ALC3/2008	\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred	
16	HQ File :01/84/050/00126/AM09/		Lic.No/Date:0610013344 07.05.2008	Defer Date:07.08.2008	
Ш	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application in this case has not been received. It was therefore decided to remind R.A as well as				

firm to send the same and defer the case for re-listing on 07.08.2008.

Case No.:6/10/84-ALC3/2008	Party Name:SHINY KNITWEAR, (PRO. S.V.EASWARAN)	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
HO File :01/84/050/00129/AM09/	RLA File :32/21/040/00023/AM09/	Lic.No/Date:3210037801	Defer Date:

17	[09.05.2008]	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observ	ed
	hat information/documents called for from firm is still awaited. It was therefore decided to defer the case for i	re-

		Party Name:SHINY KNITWEAR, (PRO. S.V.EASWARAN)	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
18	HQ File :01/84/050/00137/AM09/		Lic.No/Date:3210037883 29.05.2008	Defer Date: 31.07.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from firm is still awaited. It was therefore decided to defer the case for relisting on 31.07.2008.

Case No.:1/15/84-ALC3/2008	1 3	10.07.2000	Status: Approved
HQ File :01/84/050/00174/AM09/		Lic.No/Date:0510222810 26.06.2008	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied by the firm as detailed below:-

			-	
S.	Export Product	Export	Import item	Qty. allowed.
No		Qty.		
1	Girls dress made of 70%	7000	70% cotton 30% silk	12600 Sq
	cotton 30% silk fabric,	Pcs	fabric, GSM-51+/-10%	mtrs.
	GSM-51+/-10% (Style No.			

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listing on 31.07.2008.

	MS IMP003)		
2	Ladies Camisole made of 97% polyester 3% spandex fabric, GSM-97+/-10% (Style No. 00226107)	97% polyester 3% spandex fabric, GSM-97+/-10%	16422 Sq mtrs.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:2/15/84-ALC3/2008	Party Name: CELEBRITY FASHIONS LTD.,	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
20	HQ File :01/84/050/00175/AM09/		Lic.No/Date:0410096808 26.06.2008	Defer Date:07.08.2008
	Decision: The Committee consider	ered the case as per agenda alor	nawith other relevant papers	and observed

that copy of application in this case has not been received. It was therefore decided to await the same and defer the case for re-listing on 07.08.2008.

	Case No.:3/15/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD		Status: Deferred
21	HQ File :01/84/050/00176/AM09/			Defer Date:07.08.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the copies of relevant information/details available in the file to the representative of DC (MSME) for their examination and comments and defer the case for re-listing on 07.08.2008.

	Case No.:4/15/84-ALC3/2008]	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
22	HQ File :01/84/050/00177/AM09/			Defer Date:07.08.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the copies of relevant information/details available in the file to the representative of DC (MSME) for their examination and comments and defer the case for re-listing on 07.08.2008.

	Case No.:5/15/84-ALC3/2008		Status: Deferred
23	HQ File :01/84/050/00178/AM09/	I	Defer Date:07.08.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the copies of relevant information/details available in the file to the representative of DC (MSME) for their examination and comments and defer the case for re-listing on 07.08.2008.

II I	3	10.07.2000	Status: Approved
HQ File :01/84/050/00179/AM09/		Lic.No/Date:0210114290 30.06.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representative of

technical authorities present in the meeting decided to ratify the Advance authorization issued in this on repeat	$\ $
basis as detailed below: -	

Export item		Export Qty.	Import	ltem		Qty. allowed
modacrylic b fabrics con modacrylic and		2400 Kgs	upto 3		fibre fibre	1) 1526.4 Kgs.
modacrylic 1440 cotton 912 Kgs and i.e antistatic, aram 48 Kgs.	d other		2) Raw	cotton		2)1212 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

II I		Status: Deferred
HQ File :01/84/050/00180/AM09/	l I	Defer Date:07.08.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -

- (i) Exact function of Tergosilk B in the export product;
- (ii) Qty. of raw material sought for import;
- (iii) Detail specification of both import items alongwith calculation sheet.

The case stands deferred for re-listing on 07.08.2008.

			10.07.2008	Deferred
26	HQ File :01/84/050/00181/AM09/	RLA File :05/24/040/00224/AM09/	Lic.No/Date:0510223091 01.07.2008	Defer Date: 07.08.2008
	Decision: The Committee consid	. •	ngwith other relevant papers	and observed

 $\|$ that copy of application in this case has not been received. It was therefore decided to await the same and $\|$ defer the case for re-listing on 07.08.2008.

	Case No.:9/15/84-ALC3/2008	1	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Transferred
27	HQ File :01/84/050/00182/AM09/		Lic.No/Date:0510223313 03.07.2008	
1	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed			

||that import/export items against the A/A in question fall under the purview of DES-VII Section (NC-VII). In view| of this Committee decided to transfer the case to DES-VII Section under intimation to the firm.

	Case No.:10/15/84-ALC3/2008	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Transferred
28	HQ File :01/84/050/00183/AM09/	Lic.No/Date:0510223314 03.07.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that import/export items against the A/A in question fall under the purview of DES-VII Section (NC-VII). In view

of this Committee decided to transfer the case to DES-VII Section under intimation to the firm.

Manual cases

Case No.211	M/s RR Leather Products Pvt. Ltd., Chennai
NC15/09 dt. 10.07.2008	F.No. 01/84/50/183/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0410091297 dt.	
03.10.2007 – under Para 4.	.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/91/2007-08/Hosy. dated 23.05.2008 as detailed below: -

Export Product	Import Item	Qty. allowed.
Men's woolen jacket made	100% polyester fabric, GSM –	2.76 Sq.Mtrs./Pcs.
of 100% polyester fabric,	192+/-10%	
GSM -192+/-10% (Style	100% polyester fabric for body	1.33 Sq.Mtrs./Pcs.
No. 3424051B)	lining.	
	100% polyester fabric for sleeve	0.84 Sq.Mtrs./Pcs.
	lining.	
	Non-woven Interlining fusible	0.95 Sq.Mtrs./Pcs.
	100% Polyester,	
	100% Polyester Tape, Width 1"	3.12 Mtrs./Pcs.
	Metal Zippers	Net to net
	100% Rayon Embroidery	32 Mtrs.
	Thread.	

100% Polyester Sewing Thread	485 Mtrs.
Poly Bags (46" MR-MH-20- 540/55X1150)	Net to net.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.212	M/s Modelama Exports Ltd.	
NC15/09 dt. 10.07.2008	F.No. 01/84/162/136/AM-09/DES-V	
Modification of input output norms under annual Advance Licence No. 0510195470		
dt. 01.12.2006.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per firm's letter dated 03.06.2008 they have sought for modification of input output norms. The Committee opined that the proposal for modification of SION is considered on the basis of Industry data of last three years of 4-5 different firms received from concerned Export Promotion Council. In view of this Committee observed that there is a procedural lapse on the part of applicant firm for processing their proposal for modification of SION. Hence, it was decided to reject the case.

Firm may be informed accordingly.

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